

IN THE CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL,  
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-DB

COURT –IV

**Service Tax Appeal No.ST/52212/2015 - CU [DB]**

[Arising out of Order-in-Appeal No.88 (SLM) ST/JPR/2015 dated 3/16.03.2015 passed by the Commissioner (Appeals), Customs & Central Excise, Jaipur]

**Gokuldharm Developers**

**...Appellant**

**Vs.**

**C.C.E. & S.T., Jaipur-II**

**... Respondent**

Present for the Appellant : None

Present for the Respondent: Mr.Sanjay Jain, D.R.

**Coram: HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**  
**HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)**

**Date of Hearing/Decision: 29.08.2018**

**FINAL ORDER NO. 52908/2018**

**PER: RACHNA GUPTA**

None appeared for the appellant despite the notice have been issued. It appears that the appellant is not interested in pursuing its appeal.

2. It may be mentioned that as per the maxim *VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for default with liberty to come again for recalling this order subject to satisfying the reasons for the default but within prescribed time.

4. In view of the above, the appeal is dismissed for default.

[Dictated and Pronounced in the open Court]

**(C.L. MAHAR)**  
**MEMBER (TECHNICAL)**

**(RACHNA GUPTA)**  
**MEMBER (JUDICIAL)**

Anita